

appointed as Requesting Entities as per the provisions of the Aadhaar (Authentication) Regulations, 2016.

169 private entities have been given e-KYC license key, out of which 150 are at Production stage (66 Global and 84 Local) and another 19 entities are in Pre-Production stage.

(b) As per the provisions of Regulation 12(7) of Aadhaar (Authentication) Regulations, 2016, the Authority has introduced license fee, applicable to Requesting Entities, @ ₹ 20 lakhs (Production fee for 2 years) and @ ₹ 5 lakhs (Pre-Production fee for 3 months) *w.e.f.* 1st June, 2017.

(c) The amount collected as License Fee is deposited in the Consolidated Fund of India.

**Consultation with the ministries/departments for
creation of a social media hub**

2819. SHRI DEREK O'BRIEN: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Ministry has consulted the Ministry of Information and Broadcasting and other relevant Departments/Ministries on the privacy implications of creating a social media hub, as announced by the Government;

(b) the details of such consultations, if any; and

(c) the steps taken by Government to address these privacy implications?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI S.S. AHLUWALIA): (a) to (c) No, Sir. There was no proposal by Ministry of Electronics & Information Technology for creating a Social media hub.

However, as per the information provided by Ministry of I&B, they had proposed to set up a Social Media Hub to facilitate information flow regarding its policies and programmes through social media platforms *i.e.* Facebook, Twitter, Instagram, Youtube etc. A Request for Proposal (RFP) had been issued for this purpose. The said RFP has since been withdrawn.